

**Central Administrative Tribunal
Principal Bench, New Delhi**

**CP No. 294/2018
in
OA No. 4457/2017**

New Delhi this the 19th November, 2018

**Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Sh. S.N. Terdal, Member (J)**

Raj Kumar Jain, aged about 81 years
S/o Giri Lal Jain
Residential of – E-12/6, 33 Futta Road
Dayal Pur Extension, Delhi – 110094.

.. Applicant

(By Advocate : Mr. V.K. Sharma)

Versus

1. Sh. Devendra Kumar
The Senior Divisional Personnel Officer (Settlement)
D.R.M. Office, Northern Railway, Divisional Office
New Delhi.

... Respondent/Alleged Contemner

(By Advocate : Mr. S.M. Arif)

ORDER (ORAL)

Ms. Nita Chowdhury :

This CP has been filed alleging non-compliance of the order dated 15.12.2017 of this Tribunal passed in OA No. 4457/2017 wherein following directions have been issued :

“2. Having regards to the submissions made and without going into the merits of the case, the O.A. is disposed of at the admission stage with direction to respondent No.4 to decide the pending representations/ reminders, which are at Annexures A-6, A-7, A-9, A-10, A-11 & A-12, by passing a reasoned and speaking order, within a period of three months from the date of receipt of a copy of this order. The applicant will have liberty to take appropriate remedial measures, as available to him under law, in case he remains dissatisfied with the order to be passed by respondent No.4.”

2. The respondent shows that he has passed the detailed reasoned and speaking order dated 23.07.2018 in this regard.
3. In view of the same, we find substantial compliance of the said order of the Tribunal. However, if the applicant is still aggrieved, he is given permission to seek appropriate remedies as available to him as per law.
4. In view of above, CP is closed and notice issued to the respondent stands discharged.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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